

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 54 of 2020**

**IN THE MATTER OF:**

**A-1 Sami Agro Products Pvt. Ltd. & Ors.**

**...Appellants**

**Versus**

**Duan Hongli & Anr.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Rahul Chitnis, Advocate.**

**For Respondent: None.**

**O R D E R**  
**(Virtual Mode)**

**21.01.2021** From the perusal of the record, it appears that on 22<sup>nd</sup> December, 2020 Mr. Rahul Chitnis, Advocate appeared on behalf of Appellant. On that date, four weeks' time was granted as possibility of settlement was being explored.

Today when the matter was taken up, Learned Counsel for the Appellant submits that there is some progress in possibility of settlement and prays for two weeks' time. Prayer allowed.

List the Appeal 'For Admission (After Notice)' on **24<sup>th</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**